

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.312**

IA-1477/2023 IA-1513/2023 IA-1401/2023 A-1222/2022 IA-175/2023  
IA-5232/2021 IA-2530/2022 IA-2246/2022 IA-975/2022 IA-5268/2022  
IA-4975/2022 IA-3012/2022 IA-5494/2021  
in  
IB-411(ND)/2020

**IN THE MATTER OF:**

M/s. CSII India Pvt. Ltd.

.... **APPLICANT/PETITIONER**

**Vs.**

M/s. Telexcell Information Systems Limited

.... **RESPONDENT**

**SECTION**

**U/s 9 IBC Code 2016**

**Order delivered on 26.04.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Akshat Hansaria, Mr. Surya Kapoor, Mr. Tanmay Arora, Adv. in IA no. 3012 of 2022, Mr. Tushar Thareja Advocate in IA 2530 and 2246 of 2022, Mr. Ashwani Kumar, Advocate for the Applicant in IA No. 1513/2023

Adv. Kshitiz Karjee and Adv. Mrinal Agarwal for M/s CSII India Pvt Ltd.

Ms. shwetal shepal Adv. for the Applicant Department of State Tax IA 1477 of 2023

Mr. Gautam Singhal, Advocate for RP

For the Respondent

:

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 24.05.2023.

Sd/-  
(Court Officer)